F.No.A-26017/149/2016-Ad.IIA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

North Block,
New Delhi the 31st August, 2016.

To,

All Cadre Controlling Authorities under CBEC.

Subject: Recovery of wrongful/excess payments made to Government servants—reg.

Sir,

Please refer to the Department of Personnel & Training’s OM F.No. 18/26/2011-Estt (Pay-I) dated 6th February, 2014 (copy enclosed) and OM F.No. 18/03/2015-Estt. (Pay-I) dated 2nd March, 2016 (copy enclosed) laying down instructions/guidelines for recovery of wrongful/excess payments made to Government servants. These guidelines provide that waiver of recovery can be allowed only with the express approval of the Department of Expenditure.

2. While examining proposals for waiver of recovery, it has been observed that cases are reviewed on the verge of retirement of a Government servant or after a number of years thereby making it difficult for the Government to recover the excess payments from them. All Cadre Controlling Authorities are, therefore, requested to review all cases of doubts and ensure that there are no cases of excess payments made to Government servants. Wherever any excess payment has been made on account of fraud, misrepresentation, collusion, favouritism, negligence, carelessness, etc., roles of those responsible for overpayments in such cases, and the employees who benefitted from such actions should be identified, and departmental/criminal action should be considered in appropriate cases.

Yours faithfully,

Encl: as above.

(S.A. Ansari)
Under Secretary to the Government of India
Tel. No. 011-23095528

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Web Manager for uploading on the website of CBEC.